

Annexure-3
Name of the corporate debtor: SAHA INFRA TECH PRIVATE LIMITED; Date of commencement of CIRP: 28 FEBRUARY 2020; List of creditors as on: 21.01.2022
 List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Claim ID	Details of claim received		Details of claim admitted						Amount of claim not admitted	Amount of claim under verification	Remarks / Security Interest	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% Voting share in CAC				Amount of contingent claim
1	AXIS BANK LTD	SAHASFC01	16-06-2021	18,45,90,545.00	30,02,380.00	Auto loan and Home loan given to Home buyers	30,74,007.00		No	0.1219%	Nil	No	18,15,08,565.00	Vehicles against which auto loan facility has been availed are hypothecated having Registration no. UP16AN980 and DLCAFP394
2	Asmi Care & Reconstruction Enterprise Limited (ACRE)	SAHASFC02	19-06-2021	1,43,54,99,900.04	55,08,45,056.52	Resolving credit facility	1,43,54,99,900.04	Not yet determined	Yes	NA	Nil	No	88,48,14,843.52	1. All rights, interest, benefits, entitlements of whatsoever nature in all that piece and parcel of land measuring 3.45 acres forming part of the large portion of land measuring 1,00,080.98 sq. mtrs. Situate at plot no. GH-02, sector 143, Noida, District Gautam Budh Nagar, Uttar Pradesh, and the group housing project named "Project Amandus" being residential premises with a FAR area of 7,80,000 sq ft, and suitable area of 10,89,000 sq. ft, being developed and to be developed on the aforesaid Project Land- Amandus. 2. The whole of the movable properties of the Mortgagee CD relating to the Project Land- Amandus and Project Amandus without limitation its movable machinery, equipment, machinery spares, book debts, tools and accessories and other movables, both present and future whether installed or not, and whether now lying loose, or, in cases or which are lying or stored in or about or shall from time to time during the continuance of the security be brought into or upon or be stored or be in or about all the premises, warehouses, stockyards and godowns or those of the Mortgagee's agents, affiliates, associates or representatives or wherever else the same may be or be held by any party to the order or disposition of the Mortgagee or in the course of transit or delivery, however and whosoever in the possession of the Mortgagee with all benefits, rights and incidents attached thereto which are or shall be at any time be owned by the Mortgagee whether present or future in respect of Project Amandus and Project Land- Amandus. 3. All the right, title, interest, benefits, claims and demands whatsoever of the Mortgagee in, under and/or in respect of (a) the deeds and documents relating to Project, as may be amended, varied or supplemented from time to time, both present and future; (b) the Approvals, permissions relating to the Project, both present and future; (c) any letter of credit, guarantee, performance bond provided by any party to the Project documents, both present and future and (d) the Insurance Policies in relation to the Project Amandus both present and future and all rights, claims and benefits to all monies receivable hereunder and all other claims thereunder which description shall include all properties of the above description whether presently in existence or acquired hereafter, both present and future. 4. All the Receivables and all right, title, interest, benefits, claims, and demands whatsoever of the Mortgagee in, to and in respect of all present and future receivables, commissions, revenues, claims and chooses-in-action of whatsoever nature and howsoever and wherever arising due to or owing to or become due or owing to, or acquired by the Mortgagee in respect of Project Amandus and Project Land- Amandus, Intellectual Property Rights, goodwill, and all rights, title, interest, benefits, claims and demands whatsoever of the Mortgagee in, to or in respect of all amounts owing to, and received and/or receivables by, the Mortgagee, including book debts and receivables, both present and future in respect of Project Amandus and Project Land- Amandus, including but not limited to the uncollected amount of receivables which description shall include all properties of the above description whether presently in existence or acquired hereafter, both present and future. 5. All the right, title, interest, benefits, claims and demands whatsoever of the Mortgagee in, to, under and/or in respect of (a) the deeds and documents relating to Project, as may be amended, varied or supplemented from time to time, both present and future; (b) the Approvals, permissions relating to the Project, both present and future; (c) any letter of credit, guarantee, performance bond provided by any party to the Project documents, both present and future and (d) the Insurance Policies in relation to the Project Amandus both present and future and all rights, claims and benefits to all monies receivable hereunder and all other claims thereunder which description shall include all properties of the above description whether presently in existence or acquired hereafter, both present and future. 6. All the Receivables and all right, title, interest, benefits, claims, and demands whatsoever of the Mortgagee in, to and in respect of all present and future receivables, commissions, revenues, claims and chooses-in-action of whatsoever nature and howsoever and wherever arising due to or owing to or become due or owing to, or acquired by the Mortgagee in respect of Project Amandus and Project Land- Amandus, Intellectual Property Rights, goodwill, and all rights, title, interest, benefits, claims and demands whatsoever of the Mortgagee in, to or in respect of all amounts owing to, and received and/or receivables by, the Mortgagee, including book debts and receivables, both present and future in respect of Project Amandus and Project Land- Amandus, including but not limited to the uncollected amount of receivables which description shall include all properties of the above description whether presently in existence or acquired hereafter, both present and future. 7. The whole of the movable properties of the Mortgagee CD relating to the Project Land- Amandus and Project Amandus without limitation its movable machinery, equipment, machinery spares, book debts, tools and accessories and other movables, both present and future whether installed or not, and whether now lying loose, or, in cases or which are lying or stored in or about or shall from time to time during the continuance of the security be brought into or upon or be stored or be in or about all the premises, warehouses, stockyards and godowns or those of the Mortgagee's agents, affiliates, associates or representatives or wherever else the same may be or be held by any party to the order or disposition of the Mortgagee or in the course of transit or delivery, however and whosoever in the possession of the Mortgagee with all benefits, rights and incidents attached thereto which are or shall be at any time be owned by the Mortgagee whether present or future in respect of Project Amandus and Project Land- Amandus. 8. All the right, title, interest, benefits, claims and demands whatsoever of the Mortgagee in, to, under and/or in respect of (a) the deeds and documents relating to Project, as may be amended, varied or supplemented from time to time, both present and future; (b) the Approvals, permissions relating to the Project, both present and future; (c) any letter of credit, guarantee, performance bond provided by any party to the Project documents, both present and future and (d) the Insurance Policies in relation to the Project Amandus both present and future and all rights, claims and benefits to all monies receivable hereunder and all other claims thereunder which description shall include all properties of the above description whether presently in existence or acquired hereafter, both present and future. 9. All the Receivables and all right, title, interest, benefits, claims, and demands whatsoever of the Mortgagee in, to and in respect of all present and future receivables, commissions, revenues, claims and chooses-in-action of whatsoever nature and howsoever and wherever arising due to or owing to or become due or owing to, or acquired by the Mortgagee in respect of Project Amandus and Project Land- Amandus, Intellectual Property Rights, goodwill, and all rights, title, interest, benefits, claims and demands whatsoever of the Mortgagee in, to or in respect of all amounts owing to, and received and/or receivables by, the Mortgagee, including book debts and receivables, both present and future in respect of Project Amandus and Project Land- Amandus, including but not limited to the uncollected amount of receivables which description shall include all properties of the above description whether presently in existence or acquired hereafter, both present and future.
3	IDBI Trusteeship Services Limited	SAHASFC03	19-06-2021	1,30,96,46,399.24	-	Non Convertible Debentures	1,30,96,46,399.24	Not yet determined	Yes	NA	Nil	No	1,30,96,46,399.24	1. All rights, interest, benefits, entitlements of whatsoever nature in all that piece and parcel of land measuring 3.45 acres forming part of the large portion of land measuring 1,00,080.98 sq. mtrs. Situate at plot no. GH-02, sector 143, Noida, District Gautam Budh Nagar, Uttar Pradesh, and the group housing project named "Project Amandus" being residential premises with a FAR area of 7,80,000 sq ft, and suitable area of 10,89,000 sq. ft, being developed and to be developed on the aforesaid Project Land- Amandus, including all rights, benefits under the lease deed dated 08.06.2011. 2. The whole of the movable properties of the Mortgagee CD relating to the Project Land- Amandus and Project Amandus without limitation its movable machinery, equipment, machinery spares, book debts, tools and accessories and other movables, both present and future whether installed or not, and whether now lying loose, or, in cases or which are lying or stored in or about or shall from time to time during the continuance of the security be brought into or upon or be stored or be in or about all the premises, warehouses, stockyards and godowns or those of the Mortgagee's agents, affiliates, associates or representatives or wherever else the same may be or be held by any party to the order or disposition of the Mortgagee or in the course of transit or delivery, however and whosoever in the possession of the Mortgagee with all benefits, rights and incidents attached thereto which are or shall be at any time be owned by the Mortgagee whether present or future in respect of Project Amandus and Project Land- Amandus. 3. All the right, title, interest, benefits, claims and demands whatsoever of the Mortgagee in, to, under and/or in respect of (a) the deeds and documents relating to Project, as may be amended, varied or supplemented from time to time, both present and future; (b) the Approvals, permissions relating to the Project, both present and future; (c) any letter of credit, guarantee, performance bond provided by any party to the Project documents, both present and future and (d) the Insurance Policies in relation to the Project Amandus both present and future and all rights, claims and benefits to all monies receivable hereunder and all other claims thereunder which description shall include all properties of the above description whether presently in existence or acquired hereafter, both present and future. 4. All the Receivables and all right, title, interest, benefits, claims, and demands whatsoever of the Mortgagee in, to and in respect of all present and future receivables, commissions, revenues, claims and chooses-in-action of whatsoever nature and howsoever and wherever arising due to or owing to or become due or owing to, or acquired by the Mortgagee in respect of Project Amandus and Project Land- Amandus, Intellectual Property Rights, goodwill, and all rights, title, interest, benefits, claims and demands whatsoever of the Mortgagee in, to or in respect of all amounts owing to, and received and/or receivables by, the Mortgagee, including book debts and receivables, both present and future in respect of Project Amandus and Project Land- Amandus, including but not limited to the uncollected amount of receivables which description shall include all properties of the above description whether presently in existence or acquired hereafter, both present and future. 5. All the right, title, interest, benefits, claims and demands whatsoever of the Mortgagee in, to, under and/or in respect of (a) the deeds and documents relating to Project, as may be amended, varied or supplemented from time to time, both present and future; (b) the Approvals, permissions relating to the Project, both present and future; (c) any letter of credit, guarantee, performance bond provided by any party to the Project documents, both present and future and (d) the Insurance Policies in relation to the Project Amandus both present and future and all rights, claims and benefits to all monies receivable hereunder and all other claims thereunder which description shall include all properties of the above description whether presently in existence or acquired hereafter, both present and future. 6. All the Receivables and all right, title, interest, benefits, claims, and demands whatsoever of the Mortgagee in, to and in respect of all present and future receivables, commissions, revenues, claims and chooses-in-action of whatsoever nature and howsoever and wherever arising due to or owing to or become due or owing to, or acquired by the Mortgagee in respect of Project Amandus and Project Land- Amandus, Intellectual Property Rights, goodwill, and all rights, title, interest, benefits, claims and demands whatsoever of the Mortgagee in, to or in respect of all amounts owing to, and received and/or receivables by, the Mortgagee, including book debts and receivables, both present and future in respect of Project Amandus and Project Land- Amandus, including but not limited to the uncollected amount of receivables which description shall include all properties of the above description whether presently in existence or acquired hereafter, both present and future.
4	Anita Godl	SAHASFC04	19-06-2021	1,21,15,000.00	0	Mediation Settlement			No	NA	Nil	No	1,21,15,000.00	Claimant filed revised claim in Form CA and shifted to Annexure-2
5	Rajendra Sharma and Sachin Chohan	SAHASFC05	11-06-2021	1,67,00,000.00	0	Mediation Settlement			No	NA	Nil	No	1,67,00,000.00	Claimant filed revised claim in Form CA and shifted to Annexure-2
6	Nirav Kumar and Reshmi Kapur	SAHASFC06	11-06-2021	1,28,07,287.00	0	Mediation Settlement			No	NA	Nil	No	1,28,07,287.00	Claimant filed revised claim in Form CA and shifted to Annexure-2
7	Paramount Products Private Limited	SAHASFC07	15-06-2021	7,15,00,000.00	0	Mediation Settlement			No	NA	Nil	No	7,15,00,000.00	Claimant filed revised claim in Form CA and shifted to Annexure-2
8	Rameshwar Jaiswal and Arima Mittal	SAHASFC08	21-06-2021	1,40,00,000.00	0	Mediation Settlement			No	NA	Nil	No	1,40,00,000.00	Claimant filed revised claim in Form CA and shifted to Annexure-2
9	Narendra Kumar Gupta	SAHASFC09	30-06-2021	2,60,05,482.00	0	Advance paid for allotment of flat			No	NA	Nil	No	2,60,05,482.00	Claimant filed revised claim in Form CA and shifted to Annexure-2
TOTAL				3,08,28,25,013.28	55,36,47,436.52		2,74,91,80,596.28						2,52,91,77,976.76	